

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 31st day of March, 2003.

Original Application No. 1316 of 2002.

Hon'ble Mrs. Meera Chhibber, Member- J.

Smt. Radha W/o Late Prem Chandra, Ex Safai Wala,
Carriage Wagon. presently working as Safai Wali under
Chief Medical Superintendent, Northern Railway Hospital,
Allahabad.

.....Applicant

Counsel for the applicant :- Sri Sudama Ram

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway,
Allahabad.
3. Senior Divisional Personnel Officer, Northern Railway
DRM Office, Allahabad.
4. Senior Divisional Accounts Officer,
Northern Railway, Allahabad.

.....Respondents

Counsel for the respondents :- Sri Amit Sthalekar

O R D E R (oral)

The grievance of the applicant in this case is that though her husband was regularly appointed as Safai Wala on 13.02.1986 and was allotted Provident Fund No. 04580199 but after his death on 24.03.1999 she has not been given the family pension till date even though gratuity and Provident Fund has been paid to her and she has also been given compassionate appointment. In this connection she has already given representation to the D.R.M, Northern Railway, Allahabad (Pg. 11 and 13) on 18.11.2001 and 10.09.2002 respectively but till date she has not been given any reply

by the respondents.

2. Sri Amit Sthalekar, counsel for the respondents was seeking time to file reply but since in this case the respondents had already given gratuity and Provident Fund to the applicant and have also granted the compassionate appointment, it is quite possible that her case for family pension may be under consideration. Therefore, at this stage without saying any thing on merits of the case, this O.A is being disposed of by giving a direction to the respondents to consider the representation given by the applicant and to pass a reasoned and detailed order there on within a period of three months from the date of receipt a copy of this order. The said order should be intimated to the applicant and, in case, she ^{is B} still aggrieved by the orders passed by the respondents, she will be ^{ah B} liberty to revive this O.A by filing Misc. application.

3. With the above direction the O.A is disposed of at the admission stage itself with no costs.



Member- J.

/Anand/